

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

354

T.P. No. 144 /2017
C.P-1052/2016Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (T) Shri S.VijayaraghavanATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th March, 2017, 10.30 A.M

Name of the Company	Karam Chand Thapar & Bros (Coal Sales) Ltd. & Ors.		
Under Section	391(2), 394	Amalgamation	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1) Mrs. MANJU BHUTERIA, ADVOCATE } Petitioners
2) MR. S.K. BASOKIA, ADVOCATE }
3) Ms. MOUMITA SARKAR, ADVOCATE }
4) Mr. SANJAY YADAV Deputy Director / General Secy.

Sankar
Adv.
20/3/2017
Sanjay Yadav
20/3/2017

ORDER

Ld. Counsels for the petitioners and Mr. Sanjay Yadav, Deputy Director of the Office of the Regional Director are present.

Ld. Counsel for the petitioner has informed that in compliance of the order of the Hon'ble Calcutta High Court she had filed affidavit along with the copies of the newspaper wherein notice was published. Mr. Sanjay Yadav, Deputy Director appeared on behalf of the Central Government made a request that time be given for filing reply. Seven days time is allowed to file reply.

List the matter on 31/03/2017.

Sd/-

(S. Vijayaraghavan)
Member (T)

Sd/-

(Vijai Pratap Singh)
Member (J)